

Repealed by Act 36 of 1957.

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**THE REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) ACT, 1951**

**No. LXVII OF 1951**



This Act further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951.

[31st October, 1951]

Enacted by Parliament as follows:—

**PART I  
PRELIMINARY**

1. **Short title.**—This Act may be called the Representation of the People (Second Amendment) Act, 1951.

**PART II**

**AMENDMENT OF ACT XLIII OF 1950**

2. **Amendment of section 2, Act XLIII of 1950.**—In section 2 of the Representation of the People Act, 1950 (hereinafter in this Part referred to as the principal Act), after clause (f) the following clause shall be inserted, namely:—

“(ff) ‘Part B tribal areas’ means the tribal areas of Assam specified in Part B of the table appended to paragraph 20 of the Sixth Schedule to the Constitution;”.

3. **Amendment of section 3, Act XLIII of 1950.**—In sub-section (2) section 3 of the principal Act,—

(a) after the words “to each State” the words “and the areas” shall be inserted;

(b) after the words “opposite to that State” the words “and those areas respectively” shall be added.

4. **Amendment of section 4, Act XLIII of 1950.**—In sub-section (1) section 4 of the principal Act, for the words “and to the Andaman and Nicobar Islands” the words “, to the Andaman and Nicobar Islands and to the Part B tribal areas” shall be substituted.

5. **Amendment of the First Schedule, Act XLIII of 1950.**—In the First Schedule to the principal Act,—

(a) in the heading to column 1, after the words “Name of State” the words “or areas” shall be inserted;

(b) in columns 1 and 2, after the entries under the sub-heading “Part C States” the following sub-heading and entries shall be inserted, namely:—

“1	2
Areas	
12. Part B tribal areas.	1”;

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(c) in column 2, for the figures "496" the figures "497" shall be substituted.

**6. Amendment of the Sixth Schedule, Act XLIII of 1950.**—In the Sixth Schedule to the principal Act, under the sub-heading "Himachal Pradesh"—

(a) the entry "8. Besi" shall be omitted;

(b) entries 9 to 15 shall be renumbered as entries 8 to 14, respectively;

(c) after entry 14 as so renumbered, the following entry shall be inserted, namely:—

"15. Hesi."

**7. Amendment of the Seventh Schedule, Act XLIII of 1950.**—In the Seventh Schedule to the principal Act, for the entries 1 to 10 under the sub-heading "Vindhya Pradesh", the following entries shall be substituted, namely:—

1. Agariya	8. Kamar
2. Baiga	9. Khairwar
3. Bedia	10. Majhi
4. Bhil	11. Mawasi
5. Bhumiya	12. Panika
6. Biar (Biyar)	13. Pao
7. Gond	14. Sonr."

## PART III

## AMENDMENT OF ACT XLIII OF 1951

**8. Amendment of section 4, Act XLIII of 1951.**—In section 4 of the Representation of the People Act, 1951 (hereinafter in this Part referred to as the principal Act), for the words "or to the Andaman and Nicobar Islands" the words " , to the Andaman and Nicobar Islands or to the Part B tribal areas" shall be substituted.

**9. Amendment of section 39, Act XLIII of 1951.**—In sub-section (2) of section 39 of the principal Act, after the words and figures "under section 12 or section 18" the words "or under any of the provisions of this Part" shall be inserted.

**10. Amendment of section 53, Act XLIII of 1951.**—In section 53 of the principal Act—

(a) to sub-section (1), the following proviso shall be added, namely:—

"Provided that where a polling station has more than one polling booth and any such ballot box as aforesaid was used at one of such polling booths, the election to which such ballot box relates shall be void only in respect of the polling at the polling booth at which such box was used and no further.";

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(b) in sub-section (2)—

(i) after the words "at the place fixed for the poll" the words "or at any polling booth" shall be inserted;

(ii) after the words "or in such place fixed for the poll" the words "or in such polling booth, as the case may be" shall be inserted;

(c) in sub-section (3), after the words "place fixed for the poll" the words "or in such polling booth" shall be inserted.